

• Tripura	15.00
• Uttar Pradesh	20.00
• West Bengal	150.00
TOTAL	472.00

- (iii) As per recommendations of the XIIIth Finance Commission, a portion of the grant of ₹ 87519 crores is available to the Local Bodies to revamp the fire services of certain urban local bodies (of population more than one million) subject to complying with nine conditions including putting in place a Fire Hazard Response and Mitigation Plan for their respective jurisdiction.

Terrorist attacks in the country

†1778. SHRI NARESH CHANDRA AGRAWAL: Will the Minister of HOME affairs be pleased to state:

- (a) the number of terrorist attacks in the country during last three years along with the number of people killed and injured in them;
- (b) whether Government will furnish the names of the country or organization behind these terrorist attacks and whether Government has formulated any plan to prevent these terrorist attacks; and
- (c) if so, the steps taken in this regard and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH):
(a) There was no major terrorist incident in the hinterland in the year 2009. Since 2010 as per the assessment of the Central Intelligence and State Police Agencies, terrorist action was responsible for the following two incidents of bomb blast in the hinterland, viz.,

- 13th February, 2010 - bomb blast at German Bakery in Pune.
- 13th July, 2011 - serial bomb blasts at Zaveri Bazar, Opera House and Dadar area of Mumbai.

Apart from the above two, in two separate incidents of firing and bomb blast on 9th Sept, 2010 near Jama Masjid, Delhi and on 7th December, 2010 at Sheetalaghat, Varanasi, responsibility has been claimed by some terrorist groups. This incidents as well as the claims are under investigation.

Lastly, incidents of bomb blasts which have been reported and are under investigation, in which no pointer/fact suggesting terrorist involvement is available, are:

- 29th March, 2010 - bomb blast at Mehrauli, New Delhi.
- 17th April, 2010 - bomb blast at Chinnaswamy Stadium, Bangalore.
- 25th May, 2011 - bomb blast near High Court in Delhi.

In all these incidents/bomb blasts, as per available information, in all, 45 persons were killed and 236 persons were injured.

(b) to (c) The matter is still under investigation.

In order to deal with the terrorism, Government has taken various measures which *inter-alia*, include establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; augmenting the strength of Central Armed Para Military Forces; effective border management through round the clock surveillance & patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; up-gradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) has been created.

The Prevention of Money Laundering Act has been amended in 2009 to *inter alia*, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence.

Further the Government continues to raise the issues of Cross-Border Terrorism in all its aspects including its financing at various multi-lateral and bilateral for a and also at the multi-level bi-lateral interactions.

**Communication of EU on execution of
Devinder Singh Bhullar**

1779. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the European Union (EU) has written to Indian Government recently regarding execution of Devinder Singh Bhullar, whose mercy petition has been rejected by the President;
- (b) if so, when the communication was received;
- (c) the contents of the communication;
- (d) the reply sent to European Union, if any;
- (e) whether Punjab Government has also requested the Central Government to reconsider the execution; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) The communication was received on 03.06.2011.

(c) and (d) European Union (EU) in their letter has *inter-alia* requested to commute the death sentence of Devender Pal Singh Bhullar to life imprisonment. As a decision in the matter has already been taken, no reply has been sent to EU.

(e) No, Sir.

(f) Doesn't arise.

Rape with dalit woman in Bihar

†1780. SHRI RAM VILAS PASWAN: Will the Minister of HOME AFFAIRS be pleased to state:

†Original notice of the question was received in Hindi.